

File No. 15(24)2019/Lic & Reg Special Drive/RCD/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the 04th October, 2019

To,

1. Commissioner Food Safety of all States/UTs
2. Directors and Central Licensing Authorities, Regional Offices, FSSAI
3. Additional Commissioner Food Safety cum EDH(G), Indian Railways

Subject: Special Drive for Licensing and Registration of Food Businesses-reg.

Sir/Madam,

FSSAI vide letter of even number dated 01st July 2019 has launched a special drive for Licensing and Registration of Food Businesses. States/UTs were directed to take up this special drive to ensure food safety and compliance in their respective area of jurisdiction through widely publicising this special drive and initiating penal actions against defaulting FBOs. It has been noted that due to efforts of State Food Safety Departments, there is a noticeable increase in FSSAI License and Registration during Phase 1 (01st July 2019 – 30th September 2019) of the special drive.

2. As advised, States/UTs need to initiate enforcement drive with effect from 01st Oct 2019. The primary focus of this drive should be -

- (1) FBOs who have obtained registration certificate despite being eligible for License.
- (2) FBOs continuing food business with expired License/without license.
- (3) FBOs manufacturing/processing food products which are not endorsed on their license.

3. Regarding avoidance of penalty by taking new license, the drive may focus on recovery of penalty levied by way of order and not yet collected. Further, it is clarified that 'Food Products Identity Verification System (FPIVS)' with url: fssai.gov.in/fpivs is a tool for Food Business Operators to check the standards of the food products they manufacture. The portal is also useful for FBOs to identify the proprietary and novel foods. FBOs are not required to compulsorily register their products on FPIVS. The intent is to ensure that only standardised/approved food items are manufactured by FBOs.

4. It may be pointed out that the purpose of the present special enforcement drive is to achieve enforcement in respect of above cases of non or wrong Registration/License. However, this does not preclude the Licensing Authorities to identify or take action on any other irregularity.

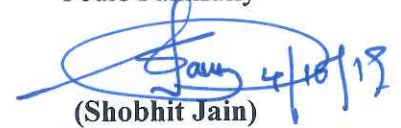
5. It is reiterated that during phase 2 (Enforcement/Prosecution phase from 1st Oct 2019 onwards) of special drive, awareness drives shall be launched by State Authorities for consumers and concerned organisations who can check the validity of FSSAI License/Registration through 'Know Your FSSAI License' page (<https://foodlicensing.fssai.gov.in/knowfssailicense>). The feedback page allows consumers to report such food businesses to Licensing Authorities. Apart from the feedback form, consumers/organisations may also write directly to Commissioners Food Safety of concerned State/UT whose details are available at <https://fssai.gov.in/cms/commissioners-of-food-safety.php>. Consumers may also lodge complaint to FSSAI's Food Safety Connect App.

6. Commissioners of Food Safety of all States/UTs are directed to initiate actions as stated for Phase 2 of Special Drive in their respective area of jurisdiction. An action taken report for the period of 01st Oct 2019 – 31st Dec 2019 may be sent to FSSAI latest by 10th Jan 2020 in the attached format. The performance of States/UTs in this drive shall be reviewed in regular CAC meeting and review meetings. **Conducting Special Drives/Camps and timely submission of reports thereof** will also add to the scoring of State/UT under State Food Safety Index (SFSI) 2019-20.

7. It may also be ensured that no harassment is caused to any FBO while conducting this enforcement drive.

Encl: As above

Yours Faithfully


(Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to –

1. Head (IT) – for uploading on website
2. PS to Chairperson, FSSAI – For information

Copy for info –

1. Head (RCD)

Report on Special Drive for Licensing and Registration of Food Businesses

Name of the State _____ Report for the period of _____

1. Actions taken towards sensitization of FBOs:**2. Details of Awareness Drives cum Licensing/Registration Camps:**

S.No	District	Date or Period of the drive/camp	No. of Licenses applied/issued/modified during the Special Drive/camp	No. of Registration applied/issued during the Special Drive/camp
1.				
2.				

3. Awareness drives/actions to sensitize consumers:

S.No	District	Date or Period of the drive/camp	No. of Consumer Grievances/queries received	Action taken on Consumer Grievances
1.				
2.				

4. Defaulting FBOs identified and Action taken on them:

S. No	Category	No. of defaulting FBOs		No. of Cases Launched	Penalty Imposed	
		Identified	Action Initiated		No. of Convictions	Amount Raised (in Rs.)
1.	FBOs who have obtained registration Certificated despite being eligible for License					
2.	FBOs carrying businesses with expired License/ without License					
3.	FBOs who have obtained fresh License/Registration instead of renewing the previous one to avoid penalty					
4.	FBOs who are manufacturing/ processing food products which are not endorsed on their License					

5. As per clause 2.1.3.4 (iii) (f) of FSS Rules, the FSOs must maintain a database of all FBOs within the area assigned to them.

- (i) Whether instructions in this regard have been issued to FSOs to maintain data and submit a report to the State Hq?
- (ii) Details of FSOs maintaining database of the food businesses in their area (as per proviso):

Total No. of FSOs (in position)	No. of FSOs maintaining database/Register of FBOs and submitting report